

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 10.1.1994.

OA 501/93

ABDUL HAMID ... APPLICANT.

V/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLR MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI ANIL KHANNA.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

This is an application u/s 19 of the Administrative Tribunals Act, 1985, moved by the applicant Abdul Hamid for setting aside the order of transfer at Annexure A-1 dated 30.7.1993, by which he was transferred from Kota to Allahabad as T.S. Driver.

2. We have heard the learned counsel for the parties.
3. The learned counsel for the respondents states that the order has been recalled and the present application has therefore become infructuous. The applicant's counsel concedes this position.
4. This application is, therefore, dismissed with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

G.K.
(GOPAL KRISHNA)
MEMBER (J).